

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 81/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company:

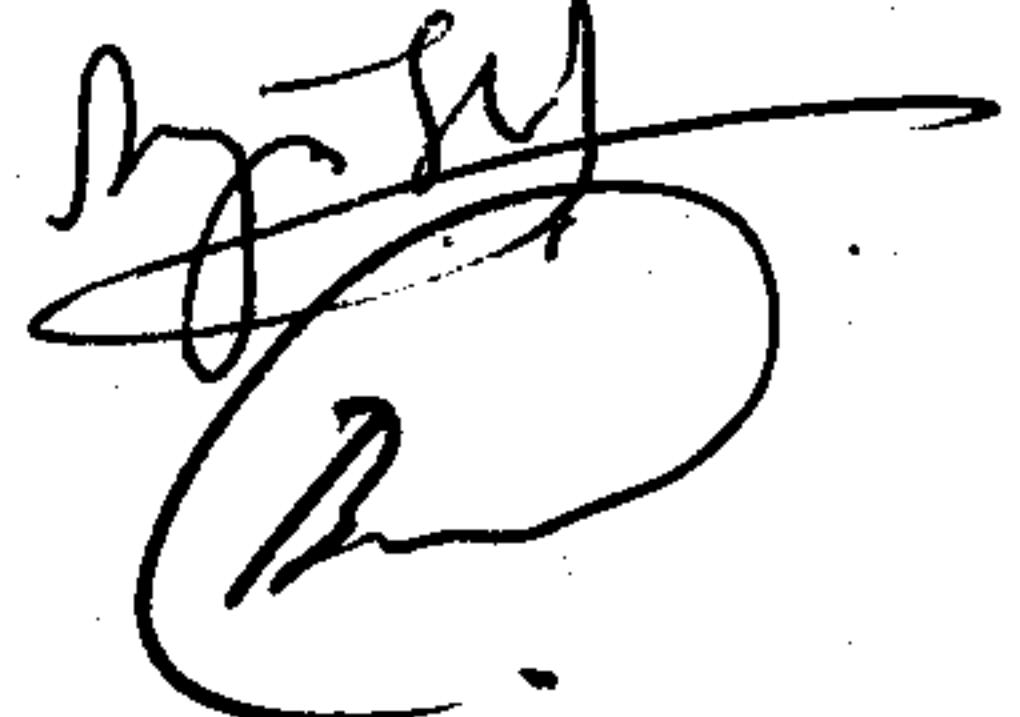
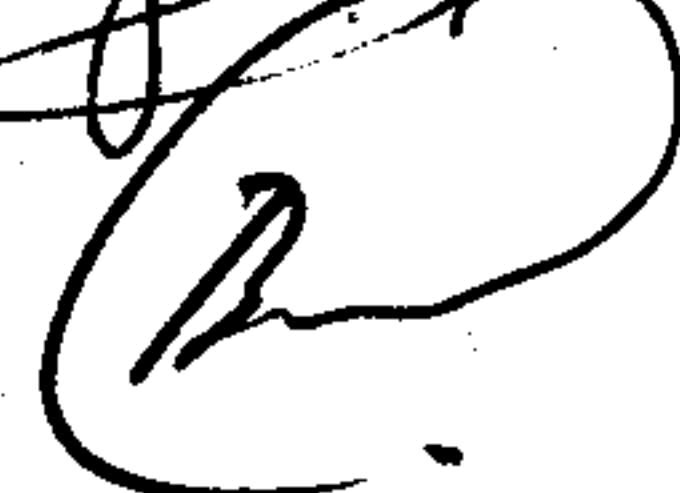
IDBI Bank Ltd.

V/s.

BCC Estate Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy  
Code

| <b>S.NO.</b> | <b>NAME (CAPITAL LETTERS)</b> | <b>DESIGNATION</b> | <b>REPRESENTATION</b> | <b>SIGNATURE</b>  |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1.           | A. R. Sheth                   | Adv & Solict       | Corporate Debt        |  |
| 2.           | Baiju Bhagat                  | Advocate           | Financial Creditor    |  |

**ORDER**

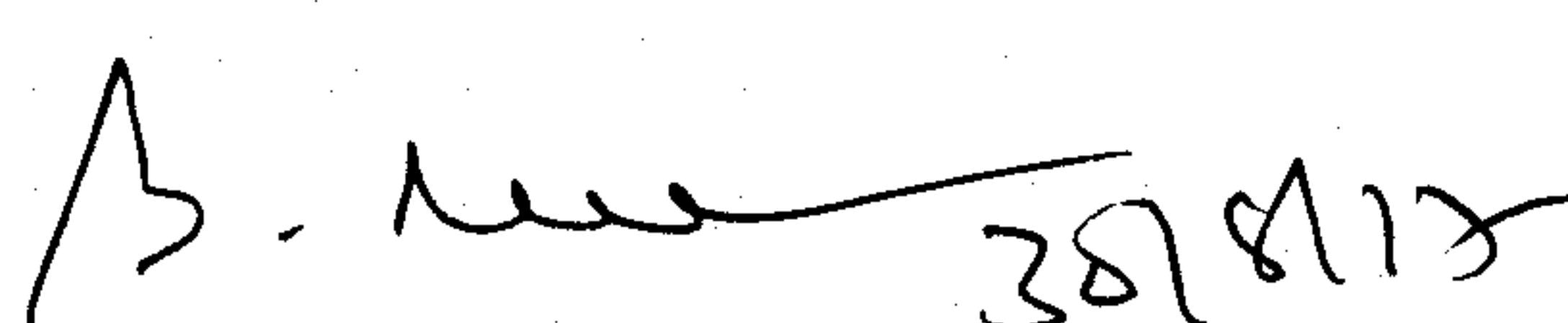
Learned Advocate Mr. Baiju Bhagat present for Applicant/ Financial Creditor.  
Learned Advocate Mr. Arjun Sheth present for Respondent.

It is noticed that objections filed in CP(IB) 80/2017 from the contents that relate to CP(IB) 81/2017 and vice versa. Hence the objections filed in CP(IB) 80/2017 is treated as in CP(IB) 81/2017 and vice versa.

Affidavit of applicant filed with documents.

Heard arguments of both sides.

Order reserved.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 30th day of August, 2017.